GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, the 28th July, 1987.

No.2/41/87-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor on 28-7-87 is hereby published in the Manipur Gazette.

Sd/-(I.Bijoy Singh)
Secretary (Law), Government of Manipur

The MANIPUR (SALES OF MOTOR SPIRIT AND LUBRICANTS) TAXATION (SECOND AMENDMENT) ACT, 1987
(Manipur Act No. 5 of 1987)

An Act
~~BILL~~

further to amend the Manipur (Sales of Motor Spirit and Lubricants) Taxation Act, 1962 (Act No. 55 of 1962).

BE it enacted by the Legislature of Manipur in the Thirty-eight year of the Republic of India as follows:—

1. (*1*) This Act may be called the Manipur (Sales of Motor Spirit and Lubricants) Taxation (Second Amendment) Act, 1987. **Short title, and commencement.**

(*2*) It shall be deemed to have come into force on 1st day of July, 1986.

2. In sub-section (1) of section 3 of the Manipur (Sales of Motor Spirit and Lubricants) Taxation Act, 1962, after sub-clause (iv), the following sub-clause shall be added, namely:— **Amendment of Section 3.**

"(V) Aviation Turbine Fuel and Aviation Gas — 10 paise per rupee".

Memo No.2/41/87-Leg/L. Imphal, the 28th July, 1987

Copy to : 1. The Director, Printing & Stationery, Manipur for favour of publication in the Manipur Gazette Extra Ordinary dated 28-7-87. He is requested to send 50 (fifty) copies of the publication to this Department.
2. The Under Secretary(FX), Government of Manipur.
3. The Under Secretary(Parl), Legislative Assembly, Manipur.

Sd/-(L.Ibomcha Singh)
Deputy Secretary (Law)to the Govt. of Manipur.